

In the Central Administrative Tribunal  
Principal Bench: New Delhi

RA No.18/93 in  
OA No.250/91  
MP 254/93

Date of Order: 05.02.1993.

Shri Jagdish & Others

...Petitioners

Versus

Union of India & Others

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)  
The Hon'ble Mr. J.P. Sharma, Member (J)

O R D E R

The R.A. has been filed by the petitioners through their learned counsel Shri G.D. Bhandari, seeking review of our judgement in OA-250/91 rendered on 18.11.1992. In the said judgement the relief prayed for by the petitioners viz. regularisation as M.C.C./L.D.C. in terms of respondents letter dated 31.12.1990 was disallowed for the reasons given in the said judgement.

2. MP-254/93 has been filed praying for condonation of delay in filing the R.A. The only reason given for delay in filing the R.A. is that a copy of the judgement was sent by the Registry to petitioners' counsel on 25.11.1992 and in absence of any communication from their counsel they were not aware of the fact that the O.A. has been decided on 18.11.1992. It was further the understanding of the petitioners that a copy of the judgement will be sent to them.

3. We have considered the reasons given for delay in filing the R.A. but do not find them adequate to condone the delay. M.P. No.254/93 is accordingly rejected. In view of the above the R.A. is not maintainable and the same is accordingly rejected in circulation.

*I. J. Sharma*  
(J.P. SHARMA)  
MEMBER(A)

*I.K.*  
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MEM